Written Answers Railway accidents

1. DR. LOKESH CHANDRA: Will the Minister of RAILWAYS be pleased to state:

(a) the number of railway accidents that have taken place during October 1977 to March 1978; and

(b) what is the general pattern of social political causes and beaucratic negligence for their occurrence.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) From October, 1977 to March, 1978, there have been 412 train accidents on the Indian Government Railways in the categories of collisions, derailments, level cross, sng accidents and Ares in trains.

(b) During the period October, 1977 to March, 1978, there have been 6 cases of train accidents caused by acts of sabotage. However, failure of human element is the largest single factor responsible for train accidents.

Working of the Bird and Co. Ltd.

2. SHRI KAMESHWAR SINGH: WJ11 the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the working of the Bird and Co. Ltd. has shown any im provement since the appointment of Shri J. G. Kumaramangalam as its Managing Director under section 408 of the Companies Act; and

(b) whether it is a fact that a number of senior officers of the Kumar, dhubi Fireclay and Silica Works Ltd., a company in the Bird Group, have been illegally dismissed in violation of section 635B of the Companies Act;

(c) whether it is also a fact that on account of arbitrary dismissar, harassment and intimidation in the Bird Group of companies the morale oi the Officers is very low; and

(d) if so, what action is being taken by Government in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Since the appointment of Shri J. G. Kumaramangalam as the Managing Director of the Company fn November, f§76, the company has shown perceptible improvement in its working results. The latest audited accounts for the year ending 31st March, 1977 reveals a loss of Rs. 23.05 lakhs as against a loss of Rs. 98.26 lakhs of the preceding year.

(b) Government have received re presentations from Shri U. V. g. Porov, Divisional Manager an3 Shri R. K. Dhiman, Chief Engineer of Mjs. Kumardhubi Fireclay and Silica Works Ltd. alleging that their services had been terminated in contravention of section 635B of the Companies Act, 1956. The Company has also applied to the Company Law Board for per mission to terminate the services of Shri O. P. Verma, Works Manager of the Company under section 635B of the Companies Act, 1956. These mat ters are under examination.

(c) and (d) There is no informa tion with the Department to indicate that the morale of the Officers of the Bird Group of Companies in general is low.

ग्वालियर-शिवपुरी रेलवे लाइन का बदला जाना

3. श्रीमती रत्न कुमारी : क्या रेल मंती यह बताने की कृपा करेंगे कि ग्वालियर शिवपुरी रेलवे लाईन को बड़ी लाईन में बदलने और इसका गुना तक विस्तार करने के सम्बन्ध में ग्रव तक क्या प्रगति हई है ?

† [Conversion of railway line from Gwalior to Shivpurj

3. SHRIMATI RATAN KUMARI: Will the Minister of RAILWAYS be pleased to state the progress so far

†[] English translation.

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made in the conversion of the Gwalior-Shivpuri railway line into board gauge and to extend it up to Guna?]

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) ः ग्रगस्त, 1975 से पहले विद्यमान ग्वःलियर और शिवगुरी के वीच छोटी लाइन को भारी सड़क प्रतियोगिता के कारण बंद कर देना पड़ा। यह रेल लाइन उखाड़ दी गई थीं। ग्वःलियर को गुना के साथ जोड़ने के लिए नयी बड़ी ल इन के निर्माण के प्रश्न पर उम समय विचार किया जायेगा जब संसाधनों की उपलब्धता में पर्याप्त सुधार हो जाये और रेलवे देश के पिछड़े क्षेत्रों में नयी परियोजनाएं शरू करन की स्थिति में ग्रा जाये।

t[THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): The narrow gauge line between Gwalior and Shivpuri which existed prior to August, 1975 had to be closed down and dismantled because of severe road competition. The question of constructing a new broad gauge line linking Gwalior" with Guna will be considered when there is substantial improvement in the availability of resources and railways are in a position to take up new projects in backward areas of the country.]

संसद् स्रौर राज्य विधान मंडलों के चुनावों में ग्रानुपातिक प्रतिनिधित्व

4. श्रीमती रत्न कुमारी ः क्या विधि, न्याय ग्रौर कम्पनी कार्य मत्नी यह वताने की कृपा करेंगे कि

(क) क्या संसद् ग्रौर राज्य विधान-मंडलों के चुनावों में ग्रानुपातिक प्रतिनिधित्व की प्रणाली ग्रारम्भ करने का कोई प्रस्ताव सरकार के विचाराधीन है; ग्रौर

(ख) यदि हां, तो उसका ब्यौरा क्या है?

[Proportional representation in the elections to State legislatures and Parliament

to Questions

4. SHRIMATI RATAN KUMARI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there is any proposal under Government's consideration to introduce the system of proportional representation In the elections to Parliament and the State legislatures; and

(b) if so, what are the details thereof?]

f[THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND

विधि, न्याय थ्रौर कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री नरसिंह): (क) ग्रौर (ख) इस प्रग्न पर कि क्या संसद ग्रौर राज्य विधान-मडलों के निर्वाचनों में ग्रानु-पातिक प्रतिनिधित्व को या इसके विसी भिन्न रूप को ग्रपनाया जाए निर्वाचन सुधारों संबंधी अन्य प्रस्तावों के साथ विचार किया जा रहा है इस सम्बन्ध में सरकार किसी विनिर्दिष्ट प्रस्ताव पर विचार नहीं कर रही है।

COMPANY AFFAIRS (SHRI NAR SINGH): (a) and (b) The question whetRer proportional representation or any" of its variant may be adopted in the elections to Parliament and SfaTi" Legislatures is under examination along with other proposals for electoral reforms. There is no specific proposal in this regard under Government's consideration.]

Agreement with the Delta Exploration Inc.

5. SHRI SHYAM LAL YADAV: SHRI RAMANAND YADAV:

Will the Minister of PETROLEUM,. CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the Oil India Ltd. have entered into an agree-

†[] English translation.